NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.44/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE PARTIES: Shri Gautam Kantilal Pandhi

V/s.

M/s. Shreenath Carbons Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nuley Shah Respondent No. 2	116 low Chomber of Gradhouth Huncho	Miles Marie
2.	Che porder al	Bhall PCS	Aug -
+	- Petition		

ORDER T.C.P. NO. 44/397-398/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- The Learned Counsel of the Respondent is directed to file the Letter of Authority (Vakalatnama) within a day's time. The Respondent is also directed to file their Reply on or before 13.04.2017 and thereafter Rejoinder, if any, can be filed by 25.04.2017.
- The matter is now listed for hearing on 28th April, 2017. Date is communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 16.03.2017